

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:389

ANSWERED ON:20.08.2010

FUNCTIONING OF HOSPITALS.

Jardosh Smt. Darshana Vikram;Roy Shri Arjun

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has any mechanism to monitor/regulate the functioning of the Central Government hospitals and those in the private sector;
- (b) if so, the details thereof alongwith the rules/guidelines formulated in this regard;
- (c) whether the Union Government has received complaints regarding maladministration/irregularities in the Central Government hospitals in the country during the last three years;
- (d) is so, the details thereof, State/UT-wise; and
- (e) the action taken by the Government against persons found responsible for such maladministration/ irregularities?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 389 FOR 20TH AUGUST, 2010

(a)& (b): Yes, Madam.

As far as Central Government Hospitals, namely, Safdarjung Hospital, Dr.RML Hospital and Lady Hardinge Medical College & Associated Hospitals are concerned, their day-to-day functioning is monitored/ regulated by the hospital administration. Ministry/Directorate General of Health Services also periodically hold review meetings. Regular reports are obtained from the hospitals and visits are also carried out at regular intervals to ensure proper functioning.

As regards the hospitals under the control of the State Governments and the private sector, it is for the concerned State Government to regulate/monitor the functioning of its hospitals including private hospitals, nursing homes, and clinical establishments as well as to ensure that they comply with the norms/regulations prescribed by the respective State Governments. However, Parliament has passed the Clinical Establishments (Registration and Regulation) Bill, 2010, which envisages registration, regulation and categorization of all types of clinical establishments by prescribing minimum standards of facilities and services. The Bill, inter-alia, provides for a National Council of clinical establishments which would determine minimum standards for the registration and regulation of clinical establishments in the country.

(c)to(e): 29 complaints have been received in respect of 3 Central Government Hospitals in the last 3 years and actions have been initiated in accordance with the procedure laid down in Manual of Office Procedures. Wherever complaints are found to be substantiated, action against errant official(s) is taken according to the provisions of CCS (Conduct) Rules and CCA Rules. Central Vigilance Commission is also consulted wherever required.

The state-wise details are not compiled/ maintained centrally.